

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-544(ND)/2017

IN THE MATTER OF:

M/s M.N. Auxichem

vs

M/s BTM Industries Ltd.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 9 IBC, 2016

Coram:

Ms. Ina Malhotra,

Hon'ble Member (Judicial)

Order delivered on 31.01.2019

Present

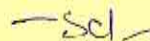
: None

ORDER

Vide order dated 22.01.2019 passed by the Hon'ble NCLAT in company appeal No. 80 Insolvency 57 of 2018, the order of admission of the present petition has been set aside. As per further directions of the Hon'ble Appellate Authority, the proceedings in this case are directed to be closed.

Accordingly the CIR process is terminated corporate debtor is released from the rigorous of the Moratorium and permitted to function through its own Board of Directions.

As nothing further survives, this petition stands disposed off. File be consigned for records.



(INA MALHOTRA)
MEMBER (JUDICIAL)